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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 574/2024

PR. COMMISSIONER OF INCOME TAX CENTRAL -2

.....Appellant

Through: Mr. Indruj Singh Rai, SSC alongwith
Mr. Sanjeev Menon, JSC, Mr. Rahul
Singh, JSC and Mr. Anmol Jagga,
Advocate.

versus

M/S KING BUILDCON PVT. LTD.

.....Respondent

Through: Appearance not given.

CORAM:

HON'BLE THE ACTING CHIEF JUSTICE

HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

ORDER

17.12.2024

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CM APPL. 73762/2024

1. This is an application seeking condonation of 510 days delay in re-filing the appeal, filed on behalf of the appellant.

2. For the reasons stated in the application, the application is allowed and the delay in re-filing the appeal is condoned.

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3. At the outset, learned counsel for the Revenue-appellant states that the questions involved in the present appeal are covered by the earlier decision of this Court in ITA No.593/2023 and with other connected matters, decided on 30.07.2024. The learned counsel submits that the Revenue had projected



similar questions of law, as are projected in the present appeal, in those appeals as well. The said appeals arose from a common order dated 08.02.2023 passed by the Income Tax Appellate Tribunal, which is also impugned in the present appeal.

4. In view of the above, the present appeal is dismissed.

VIBHU BAKHRU, ACJ

TUSHAR RAO GEDELA, J

DECEMBER 17, 2024

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Click here to check corrigendum, if any